



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १४(७)]

गुरुवार, मार्च १२, २०२०/फाल्गुन २२, शके १९४१

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असाधारण क्रमांक ३२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Bill, 2020 (L.A. Bill No. XXIX of 2020), introduced in the Maharashtra Legislative Assembly on the 12th March 2020, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXIX OF 2020.

A BILL

further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.

XLIX of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 1st January 2020.

Amendment
of section 6 of
XLIX of 1956.

2. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, after sub-section (5), the following sub-section shall be added, namely :—

XLIX of
1956.

“(6) With effect from the date of commencement of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2020, every Member shall be entitled, free of charge, to the service of a Driver. For this purpose, the Member may appoint any person, possessing valid driving licence and who has not attained the age of sixty years, as a Driver. The Driver so appointed shall receive such fixed salary per month, as may be specified by order issued by the Government, from time to time.”.

Mah.
of
2020.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Legislature Members' Salaries and Allowances Act (XLIX of 1956) provides for salaries and allowances of Members' of the Maharashtra Legislature. The said Act also provides other amenities to the Members of the State Legislature. However, the said Act does not provide for service of a Driver to the Members of the State Legislature. There is demand from the Legislature Members, to have the facility of driver, as an allowance. Considering the demand in this behalf, the Government considers it expedient to make provision that every Member of the State Legislature shall be entitled to free of charge service of the Driver and for the purpose, the Member may appoint any person possessing the valid driving license and who has not attained the age of 60 years, as a Driver and the Driver so appointed shall receive such fixed salary, per month, as may be specified by order. It is decided that, presently such Driver shall be paid a fixed salary of rupees fifteen thousand per month. For the purpose, section 6 of the said Act is being amended suitably.

Hence, this Bill.

Mumbai,
Dated the 11th March 2020.

ANIL PARAB,
Minister for Parliamentary Affairs.

MEMORANDUM REGARDING DELIGATED LEGISLATURE

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause (2).— Under this clause, which seek to add new sub-section (6) to section 6 of the Maharashtra Legislative Members' Salaries and Allowances Act (XLIX of 1956), power is taken to the State Government to specify, by order, the fixed salary payable to the Drivers appointed by the Members of the State Legislature.

2. The abovementioned proposal for delegation of legislative power is of a normal character.

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for the entitlement of the service of the driver, free of charge to every Member of the State Legislature and for this purpose, the Members may appoint a person possessing the valid license and who has not attained the age of 60 years, as a Driver. The Driver so appointed shall get such salary, per month, as may be fixed, by order, by the State Government, from time to time. It is decided that, presently such driver shall be paid a fixed salary of rupees fifteen thousand per month. For the purpose, recurring expenditure of about rupees 6.60 crore per annum would be incurred from the Consolidated Fund of the State, on enactment of the Bill as an Act of the State Legislature.

GOVERNER'S RECOMMENDATION UNDER ARTICLE 207 OF
THE CONSTITUTION OF INDIA

(Copy of Government of Maharashtra Order, Law and Judiciary Department)

In exercise of the power conferred upon him by clause (3) of Article 207 of the Constitution of India, the Governor of Maharashtra is pleased to recommend to the Maharashtra Legislative Assembly, the Consideration of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Bill, 2020.